IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

Original Application No: 357/94

Date of Decision: 8.7.1999

Smt.K.L.Rohra & Ors.

Shri S.Natarajan

Advocate for Applicant.

Versus

Union of India & Ors.

Shri J.P.Deodhar

Advocate for Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman

Hon'ble Shri. D.S.Baweja, Member (A)

- (1) To be referred to the Reporter or not? \checkmark
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

(R.G. VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

DA .NO . 357/94

Thursday this the 8th day of July, 1999

CORAM : Hon ble Shri Justice R.G. Vaidyanatha, Vice Chairman Hon'ble Shri D.S.Baweja, Member (A)

- 1. Smt.Komal L.Rohra
 2. Smt.Chitra Hariharan
 3. P.C.Luvy
- 4. M.Sivadasan
- 5. K. Venugopal
- 6. Smt.Ananthalakshmi S.
- 7. Smt.Subhalakshmi M.
- 8. Smt.Indira Rajegopal 9. C.N.Nair 10. Lalitha Subrahmanyam
- 11. Smt. Mena Anerthan
- 12. Smt. V.R. Iyer
- 13. P.Narayanan
- 14. C.M.Sunny
- 15. Mrs. S.Sankaran 16. Mrs. Janaki Ramachandran
- 17. S.G.Paranjpe
- 18. Kum.C.K.Annamkutty
- 19. Smt.Mariamma John

All working as Stenographers Gr.III in BARC, Bombay.

Address for service :

Smt. Komal L.Rohra, C-32/Aram Society Vakola, Santa Cruz East, Bombay.

Applicants

By Advocate Shri S.Natarajan

V/S.

- 1. Union of India through Secretary, Department of Atomic Energy, CSM Marg, Bombay.
- 2. The Controller, Bhabha Atomic Research Centre, Central Complex, Trombay, Bombay.

3. The Head Personnel Division, Bhabha Atomic Research Centre, Central Complex, Trombay, Bombay.

.. Respondents

By Advocate Shri J.P.Deodhar

ORDER (ORAL)

(Per: Shri Justice R.G. Vaidyanatha, VC)

This is an application filed by the applicants for a direction that promotion from Stenographers Grade III to Stenographers Grade II should be done only on the basis of seniority—cum—fitness and without prescribing any test of higher standard for the purpose of promotion.

Respondents have filed reply opposing the application.

When we started the application for final hearing today, the learned counsel for the respondents on instructions submits that a decision has been taken at the highest level for withdrawing the test for promotion quota (seniority-cum-fitness quota) from Grade III to Grade II Stenographers and necessary Government orders are issued shortly. He submits that the orders may be issued within a period of two months.

In view of the statement made by the learned counsel for the respondents, applicants' counsel submits that if such an order is issued, the OA. becomes infractuous and may be disposed of.

and in view of the stand of the administration as now made out by the learned counsel for the respondents, we find that the OA. has now become infractuous and is accordingly disposed of.

No order as to costs.

(D.S. BAWE)

MEMBER (A)

(R.G. VAID YANATHA)

VICE CHAIRMAN

mrj.